
(2011) 10 DEL CK 0015

In the Delhi High Court

Case No : Criminal M.C. No. 3419 of 2011

Pooja and Others

APPELLANT

Vs

State

RESPONDENT

Date of Decision : 14-10-2011

Acts Referred:

Penal Code, 1860 (IPC) — Section 34, 406, 498A

Citation : (2011) 10 DEL CK 0015

Hon'ble Judges : Suresh Kait, J

Bench : Single Bench

Advocate : Charanjeet, for the Appellant; Rajdipa Behura, APP for State and SI Bal Singh, police station Mandawli Fazalpur, Delhi in person., for the Respondent

Final Decision : Allowed

Judgement

Suresh Kait, J.—Learned counsel for the petitioners submits that vide FIR No.90/2011 dated 08.03.2011 case u/s 498A/406/34 Indian Penal Code, 1860 was registered against the petitioner Nos. 2 to 6 on the complaint of petitioner No.1 at police station Mandawli Fazalpur, Delhi.

2. Further submits that the matter has been resolved between the parties. Petitioner No.1 and petitioner No.2 are living together as husband and wife. In this eventuality, petitioner No.1 does not wish to continue with present case FIR against petitioner Nos.2 to 6.

3. Learned APP submits that investigating into the present matter is pending, therefore, charge-sheet yet to be filed.

4. Petitioner No.1 is present in the Court, who has been duly identified by SI Bal Singh, police station Mandawli Fazalpur, Delhi. She submits that she has no grievance against the petitioner Nos.2 to 6 and she is living happily with petitioner No.1 and none of the petitioners are now creating any problem rather keeping her with love and affection. Therefore, she has no objection if the present FIR is quashed against her husband and in-laws.

5. In the circumstances, in the interest of justice, in view of settlement between petitioner No.1 and petitioner No.2, FIR No.90/2011 u/s 498A/406/34 Indian Penal Code, 1860 registered against the petitioner Nos. 2 to 6 on the complaint of petitioner No.1 at police station Mandawli Fazalpur, Delhi is hereby quashed.

6. Since the petitioner No.1 and petitioner No.2 are happily living as husband and wife, therefore, while quashing the FIR, I refrain in imposing any costs upon the petitioners.

7. Accordingly, Criminal M.C.No.3419/2011 is allowed and disposed of in above terms.